
Gayyur Vs State Of U.P And Another

Application U/S 482 No. 9473 Of 2022

Court: Allahabad High Court

Date of Decision: Aug. 17, 2022

Acts Referred:

Constitution Of India, 1950 " Article 20(2), 136#Indian Penal Code, 1860 " Section 109, 120, 120B, 121, 12A, 122, 123, 130, 147, 148, 149, 153A, 153B, 196, 295A, 302, 323, 467, 504, 505(1), 505(2), 505(3)#Code Of Criminal Procedure, 1973 " Section 119, 193, 196, 196A, 196(1)(a), 196(1A)(a), 300(1), 313, 465, 482#Scheduled Castes And Scheduled Tribes (Prevention Of Atrocities) Act, 1989 " Section 3(2), 6(1), 14

Hon'ble Judges: Brij Raj Singh, J

Bench: Single Bench

Advocate: Pawan Singh Pundir

Final Decision: Dismissed

Judgement